

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).6461/2016

(Arising out of impugned final judgment and order dated 27/03/2015 in CWP No. 64999/2014 passed by the High Court of Judicature at Allahabad)

ARCHNA

Petitioner(s)

VERSUS

DEPUTY DIRECTOR CONSOLIDATION, AMROHA AND OTHERS Respondent(s)

(with interim relief and office report)

Date : 04/04/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE N.V. RAMANA

For Petitioner(s)

Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the petitioner in
person, list the matter after ten weeks.

(SANJAY KUMAR-I)
AR-CUM-PS

(INDU POKHRIYAL)
COURT MASTER